

**GOVERNMENT OF INDIA  
HEALTH AND FAMILY WELFARE  
LOK SABHA**

STARRED QUESTION NO:603  
ANSWERED ON:07.05.2010  
MEDICINES FOR PRESCRIPTION  
Muttemwar Shri Vilas Baburao;Singh Shri Bhupendra

**Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:**

- (a) whether the Medical Council of India (MCI) has drawn any Code of Conduct to be observed by the doctors;
- (b) if so, the details thereof;
- (c) whether attention of the government has been drawn to reports about certain unethical practices being followed by some doctors in prescribing medicines to the patients;
- (d) If so, the details thereof;
- (e) whether the MCI has finalised any list of medicines which are to be prescribed by the hospitals managed or aided by the Government; and
- (f) if so, the details thereof?

**Answer**

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD)

(a) to (f): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO LOK SABHA STARRED QUESTION NO.603 FOR 07-05-2010

(a): Yes, Madam

(b): The Indian Medical Council (Professional conduct, Etiquette and Ethics) Regulations, 2002 deals with code of medical ethics of the registered medical practitioners, duties and responsibilities of physician towards patients, public and paramedical professionals. It also provides for punishment and disciplinary action for unethical acts and misconduct of the doctors.

(c): Though there are some media reports, no specific cases of unethical practices being followed by some doctors in prescribing medicines to the patients have been reported to this Ministry.

(d) Does not arise.

(e) No Madam.

(f) Does not arise.